RAJYA SABHA

Tuesday, the 3rd February, 2004/14 Magha, 1925 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

- I. Report and Accounts (2002-03) of the Dredging Corporation of India Limited, Visakhapatnam and related papers
- II. Report and Accounts (2002-03) of the Cochin Port Trust Cochin, and related papers
- III. Report and Accounts (2002-03) of the Inland Waterways Authority of India, NOIDA and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CULTURE (SHRIMATI BHAWANABEN DEVRAJBHAI CHIKALIA): Madam, I lay on the Table:—

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:
 - (a) Annual Report and Accounts of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.[Placed in Library. See No. LT-8804/04]
- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of section 103 of the Major Port Trust Act, 1963:

- (a) Annual Accounts of the Cochin Port Trust, Cochin, for the year 2002-2003 and the Audit Report thereon.
- (b) Review by Government on the Accounts of the above Port Trust.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-8805/04]
- III. (1) A copy each (in English and Hindi) of the following papers, under section 24 of the Inland Waterways Authority of India Act, 1985
 - (a) Annual Report and Accounts of the Inland Waterways Authority of India, NOIDA, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-8806/04]
 - Report and Accounts (2002-03) of the Coir Board, Kochi and related papers
 - II. Report and Accounts (2002-03) of the Khadi and Village Industries Commission, Mumbai and related papers

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM): Mr. Chairman, Sir, I lay on the Table:-

- I, A copy each (in English and Hindi) of the following papers, under subsection (1) of section 19 and sub-section (4) of section 17 of the Coir Industry Act, 1953:
 - (a) Forty-ninth Annual Report and Accounts of the Coir Board, Kochi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Board.